

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

RP 1/94
(OA 623/93)

: Date of order 18.4.94

Prayag Narain : Applicant

V/s

Union of India & Others : Respondents

Mr. Dharamendra Agrawal : Brief holder for
Mr. Virendra Lodha : Counsel for the applicant

Mr. V.S. Gurjar : Counsel for the respondents 1-3

Mr. K.L. Thawani : Counsel for the respondent 4

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Hon'ble Mr. Gopal Krishna, Member (J)

Hon'ble Mr. O.P. Sharma, Member (A)

AS PER HON'BLE MR. GOPAL KRISHNA, MEMBER (J)

This is a review petition directed against the order of this Tribunal passed on OA No. 623/93 on 2.11.93. The review petition is based on the ground that this Tribunal had formed a view that since the petitioner was appointed on the post vice Shri Rajendra Prasad Sharma and after Shri Rajendra Prasad Sharma had succeeded in a case before a bench of this Tribunal, an inference was drawn by the Tribunal that the petitioner had to make room for Shri Rajendra Prasad Sharma and as such on that premise, this Tribunal had dismissed the OA filed by the petitioner.

2. All the points raised on behalf of the petitioner in the OA at the time of arguments were duly considered and examined by us. The review could be sought only if there is an error apparent on the face of the record or if any new matter, which could not be available at the time of hearing even after exercising due diligence, is brought on the record or for any other reasons analogous to these. Power of review may not be exercised merely on the ground that the decision was erroneous on merits. The grounds stated in the present petition are not sustainable and the review sought is unjustified. This review petition is, therefore dismissed.

(O.P. SHARMA)
Member (A)

Gopal Krishna
(GOPAL KRISHNA)
Member (J)